

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process)
Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
INDORE FIRE BRICKS PRIVATE LIMITED**

1.	Name of Corporate Person	INDORE FIRE BRICKS PVT LTD
2.	Date of Incorporation of Corporate Person	04.07.1985
3.	Authority under which the Corporate Person is Incorporated/ Registered	Registrar of Companies, Gwalior
4.	Corporate Identification Number of Corporate Person	U28113MP1985PTC002926
5.	Address of the registered office of Corporate person	D-4 SEC-C SANWAR ROAD, INDORE, Madhya Pradesh, India,452001
6.	Liquidation Commencement Date of Corporate Person	07.12.2024
7.	Name, Address, Email Address, Telephone number and Registration number of the Liquidator	Name: Navin Khandelwal Address: 206, Navneet Plaza, 5/2, Old Palasia, Indore, Madhya Pradesh-452018 Process Specific mail id: liquidator.firebricks@gmail.com Mail id Registered with IBBI website:navink25@yahoo.com IBBI Registration number: IBBI/IPA-001/IP-P00703/2017-2018/11301
8.	Last date for Submission of Claims	06.01.2025

Notice is hereby given that Indore Fire Bricks Pvt. Ltd. has commenced voluntary liquidation on 07.12.2024.

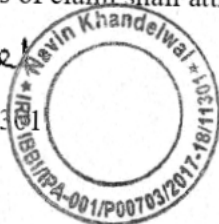
The stakeholders of Indore Fire Bricks Pvt. Ltd. are hereby called upon to submit a proof of their claims, on or before 06.01.2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only.

All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Navin Khandelwal
IBBI/IPA-001/IP-P00703/2017-2018/11301
Date: 10.12.2024
Place: Indore



GCPL stock slips 9% on weak growth guidance

Shares of most other FMCG firms end with losses of up to 4.1%

SIRALI GUPTA
Mumbai, 9 December

The National Stock Exchange (NSE) Nifty FMCG index was down over 2 per cent in Monday's trade, dragged by Godrej Consumer Products Ltd (GCPL), which lost 10.8 per cent and recorded the day's low at ₹1,01,665 per share, before closing with a net decline of 8.82 per cent at ₹1,06,500.

The selling pressure in the stock came after the soap-to-home insecticide maker said it expects a flat underlying volume growth and mid-single-digit sales growth in the domestic market in the October-December quarter (Q3) of 2024-25 (FY25). This impacted other fast-moving consumer goods (FMCG) stocks too.

At close, the Nifty FMCG index was down 2.2 per cent at 56,460.6. In comparison, the Nifty 50 was down 0.24 per cent at 24,619. On the FMCG index, 14 stocks declined, and one advanced. Among others, Tata Consumer Products shares were down 4.13 per cent, while Dabur, Marico, and Hindustan Unilever shares were down over 3 per cent. Colgate-Palmolive fell 2.87 per cent.

According to its filing, GCPL believes that due to an increase in soap prices, unseasonal rainfall, and a slowdown in sales of its home insecticide segment, flat underlying volume growth and mid-single-digit sales growth in the domestic market are expected in Q3. Both segments jointly contribute to two-thirds of GCPL's standalone revenue, which is primarily income from operations in the domestic market. However, the rest of the portfolio is demonstrating good performance and is expected to deliver double-digit underlying volume growth, GCPL said in an update on business conditions and quarterly performance to the exchanges.

"The demand conditions in India have been subdued for the past few months, which is evident in FMCG market growth," it said.



ALL FELL DOWN

(As on December 9)	CMP (₹)	One-day change (%)
Godrej Consumer Products	1,127.9	-8.8
Tata Consumer Products	934.0	-4.1
Marico	607.8	-4.1
Hindustan Unilever	2,400.8	-3.3
Dabur India	506.9	-3.2
Nifty FMCG	56,460.6	-2.2
Nifty 50	24,619.0	-0.2

CMP: Current market price

Source: Bloomberg

A surge in palm oil and derivatives prices, with a year-on-year increase of 20-30 per cent, has impacted the soap category, which represents one-third of GCPL's standalone business revenue.

"To partly offset the cost increases, we have taken price increases, reduced the grammage of key packs, and reduced various trade schemes," said the Godrej Industries group FMCG arm.

Such pricing actions typically have minimal impact on category consumption but result in reduced inventory across wholesale and household pantries, it said. The company expects volume growth normalisation following price stabilisation over the next few months, in line with historical patterns. Moreover, delayed winters in the North and cyclones in South India have slowed down sales in the home insecticide segment, which also contributes one-third to the company's standalone business.

The company management believes these are "exceptional situations in standalone business" and are transitory, not structural.

"Hence, the management remains focused on navigating these near-term challenges while maintaining strategic investments for long-term growth, as these negative trends are likely to persist for a few months," the filing added.

Among brokers, JM Financial has maintained a "buy" call on GCPL but has cut the target price to ₹1,415 per share from ₹1,500. The brokerage has also cut its FY25 through 2026-27 (FY27) earnings estimates by 4-7 per cent to factor in weak margins in Q3. JM Financial believes current challenges are more transient in nature and the stock is likely to remain lockstep until signs of improvement become visible.

Kotak Institutional Equities, too, has maintained an "add" rating but has cut the fair value to ₹1,365 from ₹1,500 per share. Analysts at Kotak have reduced their FY25-27 estimated earnings per share by 4 per cent and trimmed their revenue forecast by 1.5-2 per cent.



QUANT FUNDS

Algo-driven approach eliminates human bias, risk of style drift

HIMALI PATEL

SBI Mutual Fund recently launched the SBI Quant Fund. Its new fund offer (NFO) opened on December 4 and will close on December 18. Currently, 11 fund houses manage quant funds with assets worth ₹90,013 crore.

What are quant funds?

Quant funds adopt a systematic, rules-based approach to stock selection and portfolio management. They normally don't rely on fund managers to decide where to invest.

They utilise mathematical models and algorithms to guide their investment decisions," says DP Singh, deputy managing director & joint chief executive officer, SBI Mutual Fund.

Experts compare them to self-driving cars. "Like self-driving cars, these funds also run autonomously on pre-programmed instructions with minimal human oversight. A human takes over only in rare cases, when something unexpected happens," says Arun

Kumar, head of research, FundsIndia.

These funds are predominantly large- or flexi-cap-oriented.

How do they work?

Quant funds define a stock universe and then apply specific filters. "They might, for instance, only include stocks with at least a five-year track record, and market cap and return on equity (RoE) above a threshold limit," says Kumar.

Next, individual stocks' weights in the portfolio are decided. "These could be

decided based on criteria such as valuation ratios, profitability growth, liquidity, price performance, etc.," says Kumar.

Portfolios are rebalanced at predetermined intervals. Fund managers intervene only in extreme situations.

No human biases

A rule-based methodology makes these funds objective in their approach. "Quant funds eliminate emotional biases and subjectivity," says Singh. Algorithms also allow for swift responses to market changes, ensuring adaptability.

Such funds tend to be consistent. "With a human fund manager at the helm, in case of underperformance, there always is the risk that they could change their style," says Kumar. Quant funds are devoid of this risk.

"The focus on identifying high-quality companies with lower volatility results in better risk-adjusted returns relative to the market over the long term," says Harish Krishnan, co-chief investment officer (Co-CIO) and head equity, Aditya Birla Sun Life Asset Management Company (AMC).

These funds have better sell discipline. "If the stock hits the

signals, it moves out of the fund," says Krishnan. Additionally, quant funds typically have lower expense ratios.

Flawed model, poor results

A rigid, rules-based approach can hinder adaptability. "Funds that blindly stick to rules may not react appropriately to market developments where fund manager discretion is called for," says Kumar.

"The quality of the underlying model is crucial. A flawed model can lead to poor results. 'A set of rules that does well in current market conditions may become outdated in a few years as markets evolve, unless updated,'" says Kumar.

New quant funds are often marketed using back-tested data. "A model that has yielded good back-tested results may not perform as well in actual market conditions," says Kumar. Execution challenges, such as the non-availability of stocks at the price suggested by the model (due to liquidity issues) can affect performance. Many quant funds also have a limited track record.

Who should invest?

Quant funds are ideal for investors with a quantitative bent.

"Those who prefer a data-driven, analysis-based approach should go for them," says Singh.

Krishnan highlights their suitability for long-term wealth builders who can tolerate market volatility. Cost-conscious investors may also find them appealing.

Kumar recommends waiting until a fund develops a three-to-five-year track record. He also warns against going for funds with frequent rule changes or high human intervention.

FEW FUNDS HAVE A FIVE-YEAR TRACK RECORD

Fund	Corpus (₹ crore)	1-year	3-year	5-year
Quant Quantamental Fund	2,428.2	27.1	27.3	NA
Axis Quant Fund	1,091.8	20.9	14.5	NA
DSP Quant Fund	1,069.8	18.8	9.0	15.5
Kotak Quant Fund	845.9	30.0	NA	NA
360 One Quant Fund	561.8	33.2	24.3	NA
Nifty 200 TRI	NA	25.1	16.3	19.0

Returns are for growth-regular plans. Above one-year returns are in CAGR. Only funds with at least a one-year return included.

Source: Navigating RA

What is a chargeback in credit and debit cards and how does it work?

Chargeback is a process wherein a consumer requests their bank to reverse a debit or credit card transaction, in case of unauthorised transactions, non-delivery of goods or services, or defective products.

Reasons for chargeback
Fraudulent transactions: Unauthorised use of a cardholder's information.
Merchant errors: Duplicate charges or incorrect amounts billed.
Non-delivery of goods: Items paid for but not received.

Disatisfaction with products/services: When products do not meet expectations or differ from what was advertised.
The chargeback process
Initiation: A cardholder notices an issue with a transaction.

Review: The issuing bank reviews the dispute. If deemed valid, it issues a provisional credit to the cardholder while initiating the chargeback against the merchant acquiring bank.
Notification: The bank

informs the merchant of the chargeback.
Evidence submission: If contesting, the merchant submits relevant evidence to their bank, which forwards it to the issuing bank.
Final call: Then the issuing bank makes a final decision.

COMPILED BY AYUSH MEHRA

Jay SPEAKS

The Art of War, boardroom edition.

Business Standard

Insight Out

To book your copy, SMS reachbs to 57575 or email us at order@bsmail.in

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FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Securities and Exchange Board of India (Primary Issuance) Regulations, 2017)
NOTICE INVITING SUBMISSION OF PROPOSALS FOR PRIVATE LIMITED

1. Name of Corporate Person	INDORE FIRE BRICKS PVT. LTD.	Notice is hereby given that Indore Fire Bricks Pvt. Ltd. has commenced voluntary liquidation on 07.12.2024.
2. Date of Incorporation of Corporate Person	04.07.1985	
3. Authority under which the Corporate Person is incorporated/ Registered	Registrar of Companies, Gujarat	The stakeholders of Indore Fire Bricks Pvt. Ltd. are hereby called upon to submit a proof of their claims on or before 06.01.2025 on the liquidation at the address mentioned against item 7.
4. Corporate Identification Number of Corporate Person	U28113MP1985PC02026	
5. Address of the registered office of Corporate Person	D-4 SEC-3 SAWNER ROAD, INDORE, Madhya Pradesh, India, 452001	The financial creditors shall submit their proof of claims by electronic means only.
6. Liquidation Commencement of Corporate Person	07.12.2024	
7. Name, Address, Email Address, Telephone number and Registration number of the Liquidator	Name: Navin Khandsalwala Address: 206, Naraina Place, 5/2 Old Palasia, Indore, M.P. - 452008 Process Specialist: liquidator@firebrickindia.com Mail ID Registered with RBI: navin206@yahoo.com RBI Registration number: 1801 (PA-01N) (IN-000705) 2017-2018/11/301 06.01.2025	
8. Last date for Submission of Claims	06.01.2025	

All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Date: 10.12.2024
Place: Indore
1801 (PA-01N) (IN-000705) 2017-2018/11/301

TELANGANA POWER GENERATION CORPORATION LIMITED
VIDYUT SODHA - HYDERABAD-92

T.No-08/CE/TPC-SE-1/BTPS-EME-16/TGGENCO-24-25
BTPS - Providing permanent power supply to BTPS colony town ship from BTPS main plant, arranging of street lighting system and providing Diesel Generator sets for extending alternate power supply at various location in BTPS colony town ship. at Bhadradi Thermal Power Station, Mangur, Bhadradi Kotahgudem Dist. Value of the works: ₹1,72,00,000/-, Scheduled Open & Closing Date: 10.12.2024 at 16:00 Hrs.

T.No-27/CEG/SEG-III/EA17/BTPS/TGGENCO-24-25
BTPS - Providing Insurance coverage to the plant assets of BTPS (4 X 270MW) under industrial power supply at various location in BTPS colony town ship. at Bhadradi Thermal Power Station, Mangur, Bhadradi Kotahgudem Dist. Value of the works: ₹4,13,95,700/-, Scheduled Open & Closing Date: 04.12.2024 at 12:00 Hrs. & 19.12.2024 at 12:00 Hrs.

T.No-20/CEG/SEG-III/EA17/BTPS/TGGENCO-24-25
BTPS - Providing of Insurance coverage for the Operational Non-operational, Store Items, Obsolete stores and Burglary including theft policy for plant Assets of 1X62.5 MW-RTS-B, Ramagundam for a period one year from the actual date of commencement of insurance coverage at RTS-B, Ramagundam. Value of the works: ₹6,60,000/-, Scheduled Open & Closing Date: 04.12.2024 at 12:00 Hrs. & 21.12.2024 at 10:30 Hrs.

T.No-208/CE/ODM/KTPS VII/PUR/P42/EM/TGGENCO-2024-25
KTPS-VII Procurement of U power cables at Kotahgudem Thermal Power Station, Palancha Stage-VII, Bhadradi Kotahgudem Dist. Value of the works: ₹42,50,000/-, Scheduled Open & Closing Date: 03.12.2024 at 10:30 Hrs. & 23.12.2024 at 15:30 Hrs.

T.No-228/CE/ODM/KTPS VII/DE/PUR/P41/CHP/MM/TGGENCO-2024-25
KTPS-VII Procurement of Electrical Wire Rope Hoist of capacity 10Tn & lift 35meters at Kotahgudem Thermal Power Station, Palancha Stage-VII, Bhadradi Kotahgudem Dist. Value of the works: ₹15,00,000/-, Scheduled Open & Closing Date: 06.12.2024 at 11:00 Hrs. & 24.12.2024 at 15:30 Hrs.

For further details: www.tggenco.co.in & <https://tender.telangana.gov.in>,
DIPR R.O. No. -768-PPCL/AGENCY/ADVT/11/2024-25, Date: 09-12-2024.

NOTICE OF LOSS OF SHARES OF HINDUSTAN UNILEVER LIMITED
(Formerly Hindustan Lever Limited)

Regd. Off: Hindustan Unilever Limited, Unilever House, 8 D Savant Marg, Chakala, Andheri (East) Mumbai - 400 089

Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course.

Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the holder(s)	Folio No. (Rs. 1/-)	No. of shares (Rs. 1/-)	Certificate No. (Rs. 1/-)	Distinctive No. (s)
Ratan Kishore Agrawal	HL2749877	810	5163507	886551381 to 886552190
		810	521676	1067378311 to 1067379120
	HL37715431	9450	5315763	1329796521 to 1329809870
		9450	5327186	1396116601 to 1396126130

Place: Harid (M.P.)
Date: 10-12-2024
Dev Bajpai
(Company Secretary)

VODAFONE IDEA LIMITED
CIN: L32100GJ1996PLC030976

Registered Office: Sunam Tower, Plot No. 18, Section-11, Gandhinagar - 382 011, Gujarat
Email: share@vodafoneidea.com Web: www.vodafoneidea.com
Tel: +91-79-656714000 Fax: +91-79-23322251

NOTICE OF THE EXTRAORDINARY GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCE (VC) / OTHER AUDIO VISUAL MEANS (OAVM)

NOTICE is hereby given that an Extraordinary General Meeting (EGM) of the Company will be held on **Tuesday, January 7, 2025 at 4:00 p.m. (IST)** through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the businesses that may be set forth in the Notice of EGM ("Notice").

The EGM is convened in compliance with applicable provisions of the Companies Act, 2013 and the rules made thereunder ("Act"); provisions of the Securities and Exchange Board of India (SEBI) (Listing Obligations and Disclosures Requirements) Regulations, 2015 (Listing Regulations) and the provisions of General Circular No. 09/2024 dated September 19, 2024, other circulars issued by Ministry of Corporate Affairs from time to time and Circular No. SEBI/HO/CFD/CFO/DPD/CIR/2024/133 dated October 3, 2024 issued by SEBI, without the physical presence of the Members at a common venue.

In accordance with the MCA Circulars, the Notice will be sent only through electronic mode to those members whose e-mail IDs are registered with the Company/Depository Participants (DPs). The Notice will also be available on the website of the Company at www.vodafoneidea.com, BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively. Further, members can join and participate in the EGM through VCOAVM facility only. The instructions for joining and manner of participation in the EGM will be provided in the Notice. Members attending the EGM through VCOAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act 2013.

Members holding shares in physical form and who have not yet registered / updated their e-mail ID with the Company are requested to register / update their e-mail ID with Bignare Services Pvt. Ltd, by sending request to investor@bignareonlines.com with details of folio number and attaching a self-attested copy of PAN card and self-attested copy of any other document (e.g., Driving License, Passport, Aadhar Card etc.) in support of address of the members or by logging onto <https://www.bignareonlines.com/investorlogin.aspx>.

Members holding shares in dematerialised form are requested to register / update their e-mail ID with their respective Depository Participant(s).

The Company will provide remote e-voting facility to all its members to cast their votes on the resolutions set forth in the Notice. Additionally, the Company will provide the facility of voting through e-voting system during the EGM. The detailed procedure for casting votes through e-voting at the EGM shall be provided in the Notice.

This advertisement is being issued for the information and benefit of all the members of the Company in compliance with the MCA Circulars.

For Vodafone Idea Limited
Place: Mumbai
Date: December 9, 2024
Pankaj Kapde
Company Secretary

SPIC
SOUTHERN PETROCHEMICAL INDUSTRIES CORPORATION LIMITED
(INCORPORATED IN INDIA)

Registered Office: "SPIC HOUSE", 88 Mount Road, Guindy, Chennai 600 032.
Phone: 044-22350245; Email: spiccorp@spic.co.in; shares.dep@spic.co.in website: www.spic.in

NOTICE OF POSTAL BALLOT

NOTICE is hereby given that approval of the shareholders for the reappointment of M/s. Rita Chandrasekar (DIN: 03013549) as Independent Director of the Company is being sought through Postal Ballot by Remote E-Voting only.

Pursuant to the provisions of Section 108 and 110 of the Companies Act, 2013 (the Act) and the applicable Rules, General Circular No. 09/2024 dated 19th September 2024 issued by Ministry of Corporate Affairs (MCA Circular), Regulation 44 of SEBI (Listing Obligations & Disclosures Requirements) Regulations, 2015 (the Regulations) and other applicable laws, the Company on 9th December 2024 has completed sending the Notice of Postal Ballot along with the instruction for E-Voting by e-mail only, to those Members / List of Beneficial Owners as on 9th December 2024 (cut-off date) and whose e-mail addresses are registered with the Company or the Depository Participants. In accordance with the requirements of the MCA Circular, dispatch of hard copy of the Notice of Postal Ballot is not required. Hence Members are requested to communicate their assent or dissent through Remote E-Voting only.

The Company has engaged Central Depository Services (India) Limited (CDSL) to facilitate the Members to exercise their right to vote on the Postal Ballot through E-Voting. The procedure for participating in the E-Voting is provided in the Notice. The Notice of Postal Ballot is available in the website of the Company www.spic.in/remote-postal-ballot, National Stock Exchange www.nseindia.com and CDSL www.evotingindia.com.

The Company has appointed M/s. B. Chandra & Associates, Practising Company Secretaries, Chennai as the Scrutinizer to scrutinize the Remote E-Voting process in a fair and transparent manner. The E-Voting period commences at 9:00 AM (IST) on Tuesday, the 10th December 2024 and will end at 5:00 PM (IST) on Wednesday, the 8th January 2025. Thereafter, E-Voting shall not be allowed and the mode shall be disabled by CDSL.

The results will be declared within a period of 2 working days (not exceeding 3 days) of conclusion of E-Voting at the Registered Office of the Company and posted on the website of the Company and CDSL. The results will be informed to the National Stock Exchange, where the equity shares of the Company are listed as required under the Regulations.

For any queries or issues regarding E-Voting please refer to the Frequently Asked Questions (FAQ) and E-Voting manual available at www.evotingindia.com under help section or write an e-mail to helpdesk.evoting@cdsindia.com. Members requiring any clarification may also contact the Compliance Officer at the Registered Office of the Company or through e-mail at shares.dep@spic.co.in or Cameo Corporate Services Limited, the Registrars and Share Transfer Agents of the Company at investor@cameoindia.com

(By Order of the Board)
For Southern Petrochemical Industries Corporation Limited
M B Ganesh
Secretary

Place: Chennai - 600 032
Date: 10th December 2024

